

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.165/GT/2017

Subject : Petition for approval of generation tariff of Koteshwar Hydroelectric project (KHEP) (4 x 100 MW) for the period from 1.4.2011 to 31.3.2014

Petition No. 117/GT/2018

Subject : Petition for approval of generation tariff of Koteshwar Hydroelectric project (KHEP) (4 x 100 MW) for the period from 1.4.2014 to 31.3.2019

Petitioner : THDC India Limited

Respondent : PSPCL & Ors.

Date of hearing : **8.8.2018**

Coram : Shri P.K.Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Parties present : Shri M.G.Ramachandran, Advocate, THDC
Ms. Ranjitha Ramachandran, Advocate, THDC
Ms. Anushree Bardhan, Advocate, THDC
Shri Sarosh M. Siddiqui, THDC
Shri Neeraj Kumar Gupta, THDC
Shri Mukesh Verma, THDC
Shri A.K.Porwal, THDC
Shri S.K.Agrawal, Advocate, Rajasthan discoms
Dr. A.P.Sinha, Advocate, Rajasthan discoms
Shri Abhishek Upadhyay, Advocate, TPDDL
Shri Varun Shankar, Advocate, TPDDL
Shri R.B.Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL

Record of Proceedings

Though order in the Petition was reserved on 22.5.2018, the same has been listed for hearing, since the Petition could not be disposed of prior to one Member of this Commission demitting office.

2. During the hearing, the learned counsel for the Respondent, BRPL mainly submitted that the petitioner has not furnished the capital cost of the project duly vetted by the Designated Independent Authority. In response, the learned counsel for the petitioner clarified that the said issue has already been argued and detailed ROP has been issued in this regard.



3. The learned counsel for Rajasthan discoms prayed for grant of time to file its reply in the matter. The learned counsel for the petitioner objected to the same. He however proposed that since pleadings are over in the matter, the reply may be considered as written submissions of the respondent. The learned counsel for Rajasthan discoms agreed to the same.

4. The Commission observed that no further argument is required in the matter and the petition may be disposed of based on the submissions made by the parties and the documents available on record.

5. Based on consent of the parties, the Commission reserved its order in the Petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

